

HIGH COURT OF JHARKHAND, RANCHI

OFFICE ORDER NO. 19 /APPTT.

RANCHI DATED THE 12TH APRIL, 2018

In exercising the powers conferred under Rule 27 and 31 of the High Court of Jharkhand Rules, 2001, Hon'ble the Acting Chief Justice has been pleased to re-allocate the works of Sri Amitesh Lal, Joint Registrar (Judicial) & In-charge of the O/o Joint Registrar (Establishment) as additional duty with immediate effect, in the following manner:-

Sl. No.	Name of the Officer with designation	Name of the Section/s allocated	Remarks
01.	Sri Amitesh Lal, Joint Registrar (Judicial) & In-charge of the O/o Joint Registrar (Establishment)	1. Civil & Criminal Dispatch Section, 2. Decree Section, 3. Criminal Pending Section, 4. Criminal Disposal Section, 5. Civil & Criminal Receiving Section, 6. L.P.A. & C.R. Section. 7. First Appeal Section 8. Writ Pending, Writ Disposal & Writ Issue Section. (Besides, he will sanction Casual Leave of Class II Officers & Staff posted in the aforesaid Departments/Sections.)	As additional duty

Accordingly, the Office Orders issued earlier in above regard stands modified to the above extent only.

By order of the Court,
Sd/- Ambuj Nath
Registrar General

MEMO NO. _____ /APPTT.

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Copy forwarded to the Office of the Registrar General / Registrar (Vigilance) / Registrar (Administration) / Registrar (Establishment) I/c / the Member Secretary, SCMS / P.P.S. I/c to Hon'ble the Acting Chief Justice / the CPC I/c / All the Joint Registrars / All the Deputy Registrars including Deputy Registrar (Protocol) / In-charge P.As' Section / All the Assistant Registrars including A.R.-cum-Court Officer / In-charge Court Masters' Section / All Section Officers / Stamp Reporter / Oath Commissioner..... High Court of Jharkhand, Ranchi and Officers concerned for information and needful.

Sd/- Ambuj Nath
Registrar General

MEMO NO. 1713 /APPTT.

RANCHI DATED THE 12TH APRIL, 2018

Copy forwarded to the Central Project Coordinator I/c, E-courts Project, Jharkhand High Court, Ranchi for uploading the same on the website of the court.


12.4.18
Registrar General